

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4436
ANSWERED ON:03.05.2012
ICAI FIRMS
Singh Dr. Raghuvansh Prasad

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Indian Chartered Accountant Firms are being regulated by the Institute of Chartered Accountants of India but the foreign Chartered Accountant Firms practising in the country are not regulated by any regulatory body in India;
- (b) if so, the details thereof;
- (c) whether the Government is aware that few Indian Chartered Accountants (CA) involved in Satyam case were punished and debarred from practice but not the foreign CA firms and they are still practising in the country;
- (d) if so, the details thereof; and
- (e) the action being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE (SHRI R. P. N. SINGH) MINISTRY OF CORPORATE AFFAIRS

- (a)&(b): Indian Chartered Accountants' (CA) Firms are regulated by the Institute of Chartered Accountants of India (ICAI) in terms of provisions of the Chartered Accountants Act, 1949 and Rules and Regulations framed thereunder. No CA firms, whether Indian or foreign, can operate in the area of audit / assurance services in India without being registered with the ICAI.
- (c) to (e): Yes Madam, action has been initiated against the Statutory Auditors of Satyam Computer Services Limited, namely Price Waterhouse, Bangalore and its members. The names of CA. Pulavarthi Siva Prasad, CA. Chintapatla Ravindernath, CA Srinivas Talluri and CA V. Srinivasu have been removed from the Register of Members permanently and also a fine of Rs. 5 lac each has been imposed on all of them. In the case of CA. S. Gopalakrishnan, and CA. V. S. Prabhakar Gupta, the Disciplinary Committee has held them guilty of professional misconduct. The judgement has been reserved with regard to the quantum of punishment.